

ITEM NO.16+18

Court 5 (Video Conferencing)

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.11959/2014

(Arising out of impugned final judgment and order dated 11-04-2014 in WP No.65085/2012 passed by the High Court of Judicature at Allahabad)

SUPERTECH LTD

Petitioner(s)

VERSUS

EMERALD COURT OWNER RESIDENT WELFARE ASSOCIATION & ORS.

Respondent(s)

(With appln.(s) for APPLICATION FOR PERMISSION, APPROPRIATE ORDERS/DIRECTIONS, CLARIFICATION/DIRECTION, EXEMPTION FROM FILING O.T., INTERVENTION/IMPLEADMENT and PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH Diary No.28571/2018 (XI)

(With appln.(s) FOR PERMISSION TO FILE SLP, CONDONATION OF DELAY IN FILING, CONDONATION OF DELAY IN REFILING, EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, EXEMPTION FROM FILING O.T.)

S.L.P.(C) No.14314/2014 (XI)

(With appln.(s) APPLICATION FOR IMPLEADMENT, APPROPRIATE ORDERS/DIRECTIONS, CLARIFICATION/DIRECTION, INTERVENTION, PERMISSION TO APPEAR AND ARGUE IN PERSON, IMPLEADING PARTY, INTERVENTION/IMPLEADMENT, PERMISSION TO FILE APPLICATION FOR DIRECTION)

S.L.P.(C) No.12470/2014 (XI)

(With appln.(s) for EXEMPTION FROM FILING O.T.)

S.L.P.(C) No.14262/2014 (XI)

S.L.P.(C) No.21035/2014 (XI)

(With appln.(s) for IMPLEADING PARTY, INTERVENTION/IMPLEADMENT and APPROPRIATE ORDERS/DIRECTIONS)

S.L.P.(C) No.31117/2014 (XI)

S.L.P.(C) No.12427/2015 (XI)

(With appln.(s) for CONDONATION OF DELAY IN FILING, RECEIVING CERTIFIED COPIES OF PLEADINGS, DOCUMENTS AND ORDERS, PERMISSION TO FILE ANNEXURES)

S.L.P.(C) No.12947/2015 (XI)

S.L.P.(C) No.12948/2015 (XI)

CONMT.PET.(C) No.380/2021 in S.L.P.(C) No.14314/2014

CONMT.PET.(C) No.381/2021 in S.L.P.(C) No.14314/2014

CONMT.PET.(C) No.382/2021 in S.L.P.(C) No.14314/2014

CONMT.PET.(C) No.383/2021 in S.L.P.(C) No.14314/2014

CONMT.PET.(C) No.384/2021 in S.L.P.(C) No.14314/2014

Date : 04-08-2021 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Vikas Singh, Sr. Adv.
Mr. R. Chandrachud, AOR
Mr. Rajnish Singh, Adv.
Mr. Kapish Seth, Adv.
Ms. Deepika Kalia, Adv.
Mr. Sandeep Rana, Adv.
Ms. Tanya Kalra, Adv.

SLP D.28571/2018 Mr. Anurag Dubey, Adv.
Mr. Sarvendra Singh, Adv.
Mr. S.R. Setia, AOR

SLP 14314/2014 Ms. Meenakshi Arora, Sr. Adv.
Mr. T.V.S. Raghavendra Sreyas, AOR
Ms. Gayatri Gulati, Adv.
Mr. Siddharth Vasudev, Adv.

SLP 14314/2014 Ms. Mahima Gupta, AOR

SLP 12470/2014 Mr. Ravindra Kumar, AOR

SLP 14262/2014 Mr. Somiran Sharma, AOR

SLP 21035/2014 &
SLP 31117/2014 Mr. M. Shoeb Alam, AOR

SLP 12417/2015 Mr. Faisal Sherwani, Adv.
Mr. Shantanu Krishna, AOR
Mr. Shubham Saigal, Adv.

SLP 12947/2015 Mr. Ashish Rana, AOR

SLP 12948/2015 Mr. Gaurav Agrawal, AOR

Mr. Abraham Mathew, Adv.
Mr. Nishe Rajen Shonker, AOR

For Respondent(s) Mr. Vikramjit Banerjee, ASG
Mr. Mullanpudi Rambabu, Adv.
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Mr. Kunal Ravi, Adv.
Mr. Ketan Paul, Adv.
Mr. Tushar Bhushan, Adv.

Mr. Amartya Bhushan, Adv.

Mr. Gaurav Kejriwal, AOR

Mr. Ravi Prakash Mehrotra, AOR

Mr. Milind Kumar, AOR

Mr. Bhakti Vardhan Singh, AOR

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Mr. Ravindra Kumar, AOR

Mr. Tarun Gupta, AOR

Ms. Prachi Mishra, Adv.

Mr. Chaitanya Bansal, Adv.

Mr. Arjun Garg, AOR

Mr. M.C. Dhingra, AOR

Ms. Trishala Trivedi, Adv.

Mr. Ajay Bhargava, Adv.

Ms. Vanita Bhargava, Adv.

Ms. Maithili Moondra, Adv.

M/s. Khaitan & Co.

Mr. J.B. Mudgil, Adv.

Ms. Sweta Rani, AOR

Mr. Sumeet Agarwal, Adv.

Mr. Abhijeet Sinha, AOR

Mr. Abraham Mathew, Adv.
Mr. Nishe Rajen Shonker, AOR

Ms. Dania Nayyar, Adv.
Mr. Krishnamohan K., AOR

Intervenor-in-person

M/s. Unuc Legal Llp

Ms. Aparna Bhat, AOR

Mr. Sumit R. Sharma, AOR

Mr. Gopal Jha, AOR
Mr. P.S. Gosain, Adv.
Mr. Shreyash Bhardwaj, Adv.
Mr. Nishant Verma, Adv.

Mr. Mohammed Sadique T.A., AOR

Mr. Nitish Massey, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Permission to file the Special Leave Petition granted.
- 2 Delay condoned.
- 3 We have heard Mr Vikas Singh, learned senior counsel and Mr Ravindra Kumar, learned counsel for the appellants in the Special Leave Petitions filed by the Supertech Limited and NOIDA respectively. We have also heard Mr Jayant Bhushan, learned senior counsel appearing on behalf of the respondents, the original petitioners before the High Court.
- 4 Certain submissions have been addressed before the Court by the

intervenors, who have filed the interlocutory applications.

- 5 Mr Gaurav Agarwal, learned counsel who has been appointed as Amicus Curiae has ably assisted the Court with a compilation of documents and his own objective submissions.
- 6 Arguments concluded.
- 7 Judgment reserved.
- 8 Learned counsel for the contesting parties are requested to file their brief notes of submissions by 5 pm on 9 August 2021. Mr Gaurav Agarwal will also submit a brief note on the interlocutory applications which have been filed before this Court.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
COURT MASTER